

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 1474 of 2020

1. Subhash Bedia
2. Naresh Bedia

.... Petitioners

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through Video Conferencing

For the Petitioner : Mr. P.C. Sinha, Advocate
For the State : Mr. Rakesh Kr. Sinha, APP

Order No. 02

Dated 08th July, 2020

Heard learned counsel for the respective parties.

Defect, as pointed out by the office, is ignored.

This application has been preferred by the petitioners for modification of the order dated 15.06.2020 passed in B.A. No. 3176 of 2020.

It appears that in the last paragraph of the said order, learned Chief Judicial Magistrate, Ramgarh has inadvertently been mentioned as learned Chief Judicial Magistrate, Hazaribagh.

Accordingly the order dated 15.06.2020 passed in B.A. No. 3176 of 2020 is modified to the extent that learned Chief Judicial Magistrate, Hazaribagh as mentioned in the last paragraph of the said order shall now be read as learned Chief Judicial Magistrate, Ramgarh.

This application stands disposed of with the aforesaid modification.

Let a copy of this order be sent through fax to the concerned court.

(Rongon Mukhopadhyay, J)